

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2968
ANSWERED ON:13.12.2005
NATIONAL POLICY ON WOMEN WELFARE PROGRAMME
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government intend to formulate any national policy aimed at Women's Welfare Programmes in the country especially in Kerala;
- (b) if so, the details thereof;
- (c) whether Central assistance is provided to social organisations and institutions which are engaged in Welfare of Women's workers in the country, State-wise particularly in Gujarat;
- (d) if so, the details thereof;
- (e) the amount of assistance provided to each of them so far during each of the last three years, State-wise;
- (f) whether the Government has evaluated the work done by the social organisations/institutions and the way of the assistance utilised by them; and
- (g) the steps taken/being taken by the Government to ensure that the funds are properly utilized by the social organisations?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH)

(a)&(b) The Government adopted the National Policy for the Empowerment of Women, 2001 during March, 2001. The main objective of this Policy is to bring about the advancement, development and empowerment of women and to eliminate all forms of discrimination against women and to ensure their active participation in all spheres of public life and activities. No Policy has been adopted specifically or especially for the State of Kerala.

(c),(d)&(e) The details of the NGOs to whom funds were released under the scheme of Working Women Hostel and other women welfare schemes State-wise and Scheme-wise for the last three years are available in the respective Annual Report of the Department and Department's web site <http://www.wcd.nic.in>.

(f) Yes, Sir. Several evaluation studies have been commissioned on the functioning of the working women's hostels sanctioned to social organizations/institutions.

(g) Proposal for working women's hostels are sanctioned and subsequent installments released only on receipt of the inspection reports and recommendations of the State Government.